

not intended that this ought to be a censure motion. Neither of the hon. Members who have tabled this adjournment motion has said that. If we follow closely what the hon. Minister has said, the diplomatic protests are not ordinary protests; but they are serious. If anything more happens, they will certainly consult and do what they can. The strategy and all those methods that will be adopted for the purpose of bringing down, shooting or doing anything further, would not be laid before the House now and no useful purpose would be served, if they reveal what ought to be done if this persists. We can certainly entrust it to the hon. Minister of Defence and the Minister of External Affairs. If still anything happens, let us wait and see. There is nothing lost. In those conditions, I do not think that more than this is necessary.

The hon. Minister has also given us what the rules of international behaviour are. If one man commits breach of rules of international behaviour should it be followed immediately by the other side? Perhaps that would place the others in the same position as the violating side in the eyes of the world. In those circumstances, enough has been said today to show to Pakistan and the other persons who commit things like that that we resent it and we are not going to sleep and take these things lying down. I would like to leave it at that stage. In the circumstances, I think we need not precipitate issues and I do not think it will be in our own interests to allow a discussion at this stage. So I withhold my consent to these two adjournment motions. (Interruptions) Let us wait and see.

Raja Mahendra Pratap (Mathura): I have a very important point to say in this connection.

Mr. Speaker: Order, order. The hon. Members will kindly reserve it for tomorrow.

12.28 hrs.

DEATH OF MASTER NAND LAL

Mr. Speaker: I have to inform the House of the sad demise of Master Nand Lal, who passed away on the 17th April, 1959 at Panipat at the age of 72.

Master Nand Lal was a member of the Constituent Assembly of India and Provisional Parliament in the years 1948-52.

I am sure the House will join with me in conveying our condolence to the family of Master Nand Lal.

May I request the House to stand in silence for a minute to express its sorrow.

The Members then stood in silence for a minute.

12.29 hrs.

PAPERS LAID ON THE TABLE

REPORT OF COMMITTEE OF PARLIAMENT ON OFFICIAL LANGUAGE

The Minister of State in the Ministry of Home Affairs (Shri Datar): On behalf of Shri G. B. Pant, I beg to lay on the Table a copy of the Report of the Committee of Parliament on Official Language [Placed in Library. See No. LT-1370/59].

An Hon. Member. How is he? (Interruptions)

Mr. Speaker: The House would like to know about his health. I have received information that he is progressing.

AMENDMENT TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification

[Shri Mehr Chand Khanna]

No GSR 393/R-Amdt XXXXI dated the 4th April, 1959, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 [Placed in Library. See No LT-1371/59]

REPORT OF INDIAN PRODUCTIVITY TEAM

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy of the Report of the First Indian Productivity Team on Productivity in Industries of U.S.A. West Germany and United Kingdom [Placed in Library See No LT-1372/59]

12 30 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY Sir, I have to report the following message received from the Secretary of Rajya Sabha —

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th April, 1959, agreed to the following amendments made by the Lok Sabha at its sitting held on the 13th March, 1959, in the Chartered Accountants (Amendment) Bill, 1958

Enacting Formula

1 That at page 1, line 1 —

for "Ninth Year" substitute—
"Tenth Year"

Clause 1

2 That at page 1, line 4.—

for "1958" substitute "1959".

12.30½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FORTY-THIRD REPORT

Sardar Hukam Singh, (Bhatinda): Sir, I beg to present the Forty-third Report of the Committee on Private-Members' Bills and Resolutions

12 31 hrs.

ESTIMATES COMMITTEE
FIFTY-FIRST REPORT

Shri B G Mehta (Gohilwad) Sir I beg to present the Fifty-first Report of Estimates Committee on the action taken by Government on the recommendations contained in the Thirty-first Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Finance and Accounts

12 31½ hrs

FINANCE BILL, 1959—contd

Mr Speaker The House will now take up further consideration of the motion moved by Shri Morarji Desai on the 20th April 1959, that the Bill to give effect to the financial proposals of the Central Government for the financial year 1959-60 be taken into consideration Shri Pahadia may continue his speech

Some hon Members: How much time is available?

Mr. Speaker: Shri Pahadia has taken three minutes The time allotted for general discussion is 11 hours out of which 9 hours 10 minutes have been availed of Therefore 1 hour 50 minutes now remain The time allotted for clause-by-clause consideration and third reading is 4 hours How long does the hon Minister propose to take for his reply?

The Minister of Finance (Shri Morarji Desai): About 40 to 45 minutes